

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 311
Liquidation.A-20/2024
IN
IB-867(ND)/2022

IN THE MATTER OF:

M/S. Kisten Realtech Pvt. Ltd. Petitioner/Applicant
Vs.
M/s.Aerens Jai Realty Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For RP : Mr. Iswar Mohapatra, Adv. CS Meenu Sharma.
For Respondent : Mr. Rohan Aggarwal, Mr. Yasharth Jayant Lal, Adv.

ORDER

LA-20/2024

Ld. Counsel appears for the Resolution Professional. Mr. Rohan Aggarwal, Ld. Counsel appears on behalf of Respondent Nos. 1 & 2. He shall comply with the order dated 13.06.2024 and file affidavit within one week.

List the matter **on 31.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay